

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 371
TO BE ANSWERED ON 26.04.2016

Pollution from Construction Activities

371. SHRIMATI SUPRIYA SULE:
SHRI DHANANJAY MAHADIK:
SHRI SATAV RAJEEV:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
DR. HEENA VIJAYKUMAR GAVIT:
SHRI T. RADHAKRISHNAN

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has notified a regulation/rule to combat the problem of dust from construction activities polluting the air;
- (b) if so, the details thereof;
- (c) the role of the State Governments and local authorities in the implementation/enforcement of the said regulation;
- (d) the steps being taken for effective implementation/enforcement of the rule; and
- (e) the other steps taken by the Government for management of dust and proper disposal and recycling of construction and demolition waste in the country?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) The Ministry of Environment, Forest and Climate Change has notified the Construction and Demolition Waste Management Rules, 2016 on 29th March, 2016 for first time in the country for regulating and to address the environmental issues including dust pollution from waste generated from construction, re-modeling, repair and demolition of any civil structure by reuse & recycling such waste in gainful manner.

(c) to (e) As per these rules, the prime responsibility of management of construction and demolition waste including establishment of facility for collection and processing, mandatory use of recycled products, integration of building approval plan with Construction & Demolition Waste Management Strategy etc. vest with the State Government. These rules mandate the usage of 10-20% of construction material made from construction and demolition waste in municipal and Government contracts subject to strict quality control; prohibits littering or obstruction to public drains, water bodies, traffic, direct dumping in landfill sites; entrust the service providers of telecom, water supply, sewage, gas pipeline and others to manage all construction and

demolition waste generated due to their activities in consultation with the concerned local authorities etc.

The State Governments have the prime responsibility for enforcing and implementing various provisions of the Rules to achieve the stated objectives of the Rules as above and a communication was sent to all the States on 13th April, 2016 for effective implementation of these Rules.

Simultaneously, a direction under Section 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 was issued by Central Pollution Control Board for control of air pollution in Delhi and National Capital Region from various sources including from construction and demolition activities was issued. The specific control measures for dust pollution from construction & demolition activities include covering of construction sites, control measures for fugitive emissions through water sprinkling, curtains, dust suppression units and carriage of construction material in closed / covered vehicles.
